

PART D—EXPERT OPINION IN FORGERIES RELATING TO
STAMP AND CURRENCY, AND BANK NOTES.

1. The Central Government has suggested that in any cases of doubt in which the opinion of an expert may be required on the question whether stamps are genuine or forged, reference, should be made to the Master, Security Printing, India, Nasik Road, for his or his nominee's report.

The following fees will be charged by the Master, Security Printing, for the examination of stamps and for giving evidence on commission :-

Fees chargeable by
the Master,
Security Printing.

- (1) For each stamp examined, Rs. 10, but where the stamps to be examined consist of a block or blocks from the same sheet this fee will be charged for the examination of each block, as any one of the stamps is representative of the whole block.
- (2) For stamps examined on commission, Rs. 20 per document, irrespective of the number of stamps requiring examination on each document; provided that where more than one document relating to the same case is to be examined on the same day, the charges will be Rs. 20 for the first and Rs. 10 for each subsequent document.

These fees will be credited to "VII—Stamps—Central—Security Printing Press—Miscellaneous".

(Government of India, Finance Department, letter No. R.-Dis. No. 44-Stamps/35, dated the 26th April, 1935, to all State Governments, etc.).

2. The Government of India have approved of the following scale of charges to be made by the Master, Security Printing, India, Nasik Road, for the examination of currency and bank notes and for giving evidence on commission :-

Expert opinion
about genuineness
of currency and
Bank Notes. Fees of
the expert.

- (1) For each note examination, Rs. 10 per note.
- (2) For notes examined on commission in connection with forgery cases, Rs. 20 per case.

These fees will be credited to "XXVII—Currency—Miscellaneous".

(Government of India, Finance Department letter No. D-5227-F., dated the 1st August, 1936, to all State Governments, etc.)

3. The Central Government have decided that no charge should ordinarily be made by the Master, Security Printing, India, for giving expert assistance to the Police or to the Reserve Bank in connection with any criminal prosecution. In any case, however, where the Master, Security Printing, India, considers that his free services are being abused, he will bring the matter to the notice of Central Government. He will, of course, be entitled to charge for assistance given to private parties or in civil suits in which Government is not one of the parties.

(Government of India, Finance Department, letter No. D/1880-F., dated the 12th March, 1937, to all State Governments, etc.)

Fees of expert when opinion is required by the Police or the Reserve Bank.